

(c) Does not arise in view of (a) and (b) above.

(d) The Census of India conducted by the Registrar General & Census Commissioner of India classifies migrant workers by place of last residence and industrial category/occupational divisions. The industrial categories/occupational divisions include agriculture, fishing, mining, manufacturing, construction, hotels, transport, real estate, professionals, technicians, service workers, craft and related trade workers, plant and machine operators etc.

(e) and (f) The Government of India has enacted The Unorganised Workers' Social Security Act, 2008 to provide for the social security and welfare of unorganised workers.

#### **Lowering of FAR under Land Pooling Policy**

1003. SHRI RAVI PRAKASH VERMA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has cited lack of resources like water as a reason for lowering FAR under Land Pooling Policy in Delhi;

(b) whether Government would consider giving higher FAR under the Policy, in view of rising population growth and continuing migration towards city as land is limited and to address future needs vertical growth of the city is needed which would only be met by higher FAR; and

(c) whether Government would consider making resources available through efficient technology and alternate mechanisms instead of lowering FAR in the Policy which has been opposed by majority of stakeholders?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No Sir.

(b) and (c) Do not arise in view of (a) above.

#### **Amenities in R.K. Puram**

1004. SHRI RAM KUMAR KASHYAP: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the details of specifications and scale of amenities laid down by Government for General Pool Residential Accommodations (GPRAs) (Type IV);

(b) whether the laid down amenities have been provided in R.K. Puram, New Delhi;

(c) whether CPWD has received complaints concerning non availability of laid down amenities from the allottees;

(d) if so, the steps taken to provide laid down amenities there;

(e) whether windows of bathrooms and lavatory of N-Block of that area have been blocked by drain pipes; and

(f) if so, the action taken to open the blockage of the windows?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Specifications and scale of amenities for General Pool Residential Accommodations (GPRAs) are reviewed by the Government from time to time. Ministry of Housing and Urban Affairs have laid down the norms for upgradation of GPRA (including type IV) *vide* Office Memorandum dated 08.03.2018 (available on [https://cpwd.gov.in/WriteReadData/work\\_proj/33805.pdf](https://cpwd.gov.in/WriteReadData/work_proj/33805.pdf)). The prescribed facilities are applicable in GPRA including in R.K Puram subject to the conditions laid down in the / said Office Memorandum.

(c) No, Sir.

(d) Does not arise.

(e) and (f) There are instances of windows of bathroom / lavatory being partially blocked. Necessary action for modification of design has been taken up for opening the windows fully.

#### **HRIDAY funds for heritage places**

1005. SHRI T.G. VENKATESH:

SHRI DHARMAPURI SRINIVAS:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that the Ministry has decided to develop the Heritage places in the country and if so, the details thereof;

(b) the number and details of places that have been identified in Telangana/ Andhra Pradesh under HRIDAY scheme; and